

IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTION

I.A. NOS. 7-8 OF 2013

IN

CIVIL APPEAL NOS. 4031-4032 OF 2009

| ORISSA POWER GENERATION CORPORATION LTD. | ... | APPELLANT(S) |

| Versus |

| ORISSA ELECTRICITY REGULATORY COMMISSION & OTHERS | ... | RESPONDENT(S) |

O R D E R

By I.A. Nos. 7-8 of 2013, the appellant - Orissa Power Generation Corporation Ltd. prays for withdrawal of the appeals in view of the diverse agreements entered into between the parties.

I.A. Nos. 7-8 of 2013 are allowed. Civil Appeals are dismissed as withdrawn. No costs.

Needless to say that on filing of amended Power Purchase Agreement between the appellant - Orissa Power Generation Corporation Limited and respondent No. 2 - Grid Corporation of Orissa Limited and Tripartite Agreement before the respondent No.1 -

Orissa Electricity Regulatory Commission (Commission), the Commission shall consider the same appropriately in accordance with law.

.....J.  
(R.M. LODHA)

.....J.  
(MADAN B. LOKUR)

ITEM NO.1

COURT NO.5

SECTION XIA

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS  
CIVIL APPEAL NO(s). 4031-4032 OF 2009

ORISSA POWER GENERATION CORP. LTD.

Appellant (s)

VERSUS

ORISSA ELECTRICITY REG. COMM. & ORS.

Respondent(s)

(With appln(s) for withdrawal of civil appeal, permission to place addl. facts and office report )

Date: 14/02/2013 These Appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.M. LODHA

HON'BLE MR. JUSTICE MADAN B. LOKUR

For Appellant(s) Mr. K.G. Raghavan, Sr. Adv.

Mr. L.K. Bhushan, Adv.

Mrs. Shiraz Contractor Patodia, Adv.

Mr. Anirudh Arunkumar, Adv.

For Respondent(s) Mr. Raj Kumar Mehta, Adv.

Mr. Vinoo Bhagat ,Adv

Mr. Radha Shyam Jena ,Adv

UPON hearing counsel the Court made the following

O R D E R

I.A. Nos. 7-8 of 2013 are allowed. Civil Appeals are dismissed as withdrawn in terms of signed order. No costs.

|(Pardeep Kumar)  
|Court Master

|(Renu Diwan)  
|Court Master

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[SIGNED ORDER IS PLACED ON THE FILE ]